

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA (Diary) No. 207/2024 in Petition No. 92/MP/2024

Subject : Application under Regulation 25 read with Regulation 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time under order dated 15.3.2024.

Petitioner : Indosol Solar Private Limited (ISPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **1.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, ISPL
Ms. Aishwarya Subramani, Advocate, ISPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant IA moved by the Petitioner for an extension of time till 30.4.2024 for submission of the bank guarantee to CTUIL and to protect the connectivity granted to the Petitioner has now become infructuous and therefore, may be disposed of by the Commission accordingly. Learned counsel submitted that the Commission may proceed to take up the main matter and may direct the party to complete the pleadings therein. Learned counsel also submitted that the Petitioner has also moved IA (Diary) No. 233/2024 for impleadment of Indian Renewable Energy Development, Ministry of Power, and Ministry of New and Renewable Energy as parties to the Petitioner as their views would be germane to the aspect of submission of the Payment of Order Instrument in lieu of Bank Guarantee under Regulation 8 of the GNA Regulations.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission disposed of IA (Diary) No. 207/2024 as having been rendered infructuous.

3. The Commission directed the Petitioner to implead IREDA, MNRE and MOP as parties to the Petition and file a revised memo of parties within two weeks. The Commission directed to issue notice to the Respondent(s) as well as IREDA, MNRE and MOP in Petition No.92/MP/2024 and directed them to file their respective replies/ comments, if any, within six weeks with a copy to the Petitioner who may file its rejoinder within four weeks thereafter.



4. The Petition No. 92/MP/2024 will be listed for the hearing on **28.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)